FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Orzązoal Application No. of 2002
Applicant (s) Nosepannoni Patel Respondent (s) Linia of India sons
Advocate for Applicant (s) Mr.D. P. Dhalosmant. Advocate for Respondent (s)

NOTES OF THE REGISTRY

RDERS OF THE TRIBUNAL

LP.O/B.D. for Rs.50/- filed For Registration please.

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14,3.02

For Adonusens - copy Served.

Bench

REGISTER

Or.No.1 dated 27.3.2002

Heard Shri D.P. Dhalasamant, the learned counsel for the Applicant.

The prayer of the applicant in this O.A. falling in a short compass can be disposed of at the admission stage itself.

The applicant claims to be a contending candidate for the post of Postman and had appeared at the Departmental Examination held on 16.01.2001 for the said purpose. It is the case of the that applicant as his result was not declared, he made a representation to Res.2 for communication of marks secured by him in the aforesaid Examination and thereafter, on being directed by

Postal requisites brited.

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Respondent No.2 pursuant to his representation, the applicant deposited a sum of Rs.20/- on 29.8.2001 for being communicated with the marks. It is submitted by the learned counsel that despite this, the applicant is yet to receive the marks secured by him in the said Exam.

I have considered the submissions made by the learned counsel for the Applicant, and perused the records.

In consideration of submissions made,

I hereby direct the Respondents, particularly

Respondent No.2 (viz., Superintendent of Post

Offices, Sambalpur Division) to communicate the

marks secured by the Applicant in the aforesaid

Examination, within a period of one month from

the date of receipt of copy of this order.

Send copies of this order to the

Respondents along with copies of O.A. by Speed

Post at the cost of the Applicant, which, as particular at the cost of the Applicant, which, as undertaken by Shri Dhalasamant, be deposited by 28.3.2002, peremptorily.

The O.A. is thus disposed of at the stage of Admission itself.

MEMBER (JUDICIAL)

Company on him to